

**NATIONAL COMPANY LAW TRIBUNAL**  
**INDORE BENCH**  
**COURT NO. 1**

ITEM No.109  
(MP) CP(IB) 68 of 2020

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Indian Potash Ltd  
V/s  
Summan Phosphates & Chemicals Ltd

.....Applicant

.....Respondent

**Order delivered on 22/02/2024**

**Coram:**

P. Mohan Raj, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ld. Adv. Mr. Ajit Singh Joher a.w.  
Ld. Adv. Mr. Manish Kaushik  
For the Respondent : Ld. Adv. Mr. Vijay Assudani

**ORDER**

We have heard learned counsel, Mr. Ajit Singh Joher as well as learned counsel, Mr. Manish Kaushik appearing for the operational creditor and also heard learned counsel, Mr. Vijay Assudani appearing for the corporate debtor.

The **order** in this matter is **reserved**.

Both sides are at liberty to file written notes of arguments within five days.

Sd/-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

Neeraj

Sd/-

**P. MOHAN RAJ**  
**MEMBER (JUDICIAL)**